

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 46/81 SCHEDULED TO BE HELD ON 08.02.2011 BUT ACTUALLY HELD ON 09.02.2011.

The Meeting No. 46/81 of Norms Committee-II was held on 09.02.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri Gajraj Singh , Sr. D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Ms. R.L.Devi, Dy. DG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:11/45/81-ALC2/2010	Party Name:DAKI ENGINEERING WORKS,	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM11/	RLA File :24/24/040/00020/AM10/	Lic.No/Date:2410027741 18.03.2010	Defer Date:29.03.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 29.03.2011.			

2	Case No.:32/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00509/AM11/	RLA File :07/24/040/00452/AM10/	Lic.No/Date:0710071795 26.05.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DIT & MNRE. The case stands deferred and to be relisted on 29.03.2011.			

3	Case No.:34/45/81-ALC2/2010	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Approved
	HQ File :01/81/050/00511/AM11/	RLA File :34/24/040/00060/AM11/	Lic.No/Date:3410027294	Defer Date:

21.06.2010

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 08.02.2011 as under:-

1. Description of export product may be modified as "SP 604 (Solder bar/wire containing 99.39 % Tin, Silver 0.01 %, Copper 0.53%, Ni 0.06 % & Ge 0.01 %).
2. Taking clue from SION C-1210, quantities of import items from Sl. No. 1 to 5 may be allowed as 501.92 Kgs., 0.051 Kgs., 2.68 Kgs., 0.303 Kgs. & 0.051 Kgs., respectively, inclusive of 1 % wastage.

R/A may take suitable consequential action accordingly.

4	Case No.: 29/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00506/AM11/	RLA File :07/24/040/00132/AM11/	Lic.No/Date:0710073299 30.07.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DIT & MNRE. The case stands deferred and to be relisted on 29.03.2011.			

5	Case No.: 28/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00505/AM11/	RLA File :07/24/040/00182/AM11/	Lic.No/Date:0710073906 30.08.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DIT & MNRE. The case stands deferred and to be relisted on 29.03.2011.			

6	Case No.: 33/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00510/AM11/	RLA File :07/24/040/00181/AM11/	Lic.No/Date:0710073904 30.08.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DIT & MNRE. The case stands deferred and to be relisted on 29.03.2011.			

7	Case No.: 9/45/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00486/AM11/	RLA File :34/24/040/00176/AM11/	Lic.No/Date:3410028320 14.10.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 29.03.2011.			

8	Case No.: 31/45/81-ALC2/2010	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00508/AM11/	RLA File :03/95/040/00608/AM11/	Lic.No/Date:0310602784 24.11.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 29.03.2011.			

9	Case No.:5/45/81-ALC2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00482/AM11/	RLA File :07/24/040/00326/AM11/	Lic.No/Date:0710075654 25.11.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is being forwarded to DIPP. The case stands deferred and to be relisted on 29.03.2011.			

10	Case No.:26/45/81-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00503/AM11/	RLA File :06/24/040/00043/AM11/	Lic.No/Date:0610019934 29.11.2010	Defer Date: 29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.			

11	Case No.:10/45/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00487/AM11/	RLA File :13/24/040/00022/AM11/	Lic.No/Date:1310033901 30.11.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is being forwarded to DIPP. The case stands deferred and to be relisted on 29.03.2011.			

12	Case No.:25/45/81-ALC2/2010	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00502/AM11/	RLA File :10/24/040/00070/AM11/	Lic.No/Date:1010041029 30.11.2010	Defer Date: 29.03.2011
	Decision : The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 29.03.2011.			

13	Case No.:7/45/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00484/AM11/	RLA File :05/23/040/00252/AM11/	Lic.No/Date:0510279098 09.12.2010	Defer Date: 29.03.2011

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer to M/o Steel after receipt of application . The case stands deferred and to be relisted on 29.03.2011.

14	Case No.: 22/45/81-ALC2/2010	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00499/AM11/	RLA File :03/94/040/00738/AM11/	Lic.No/Date:0310605465 09.12.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 29.03.2011.			

15	Case No.: 12/45/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00489/AM11/	RLA File :31/24/040/00186/AM11/	Lic.No/Date:3110045845 10.12.2010	Defer Date: 29.03.2011
	Decision : NC decided to send a letter to firm to furnish following information as per written comments of DIPP vide U.O. dated 08.02.2011:- 1. Information in respect of Sl. No. 11 of Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise. The case stands deferred and to be relisted on 29.03.2011.			

16	Case No.: 17/45/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Approved
	HQ File :01/81/050/00494/AM11/	RLA File :02/24/040/00138/AM11/	Lic.No/Date:0210151907 10.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 08.02.2011 as under:- 1. Import items from Sl. No. 1 to 7 may be allowed as per SION at S.No. C-1058 2. Import item at Sl. No. 8 may be allowed on net to net basis as claimed by the firm. R/A may take suitable consequential action accordingly.			

17	Case No.: 4/45/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00481/AM11/	RLA File :03/94/040/00812/AM11/	Lic.No/Date:0310606403 15.12.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is being forwarded to DHI. The case stands deferred and to be relisted on 29.03.2011.			

18	Case No.:16/45/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Approved
	HQ File :01/81/050/00493/AM11/	RLA File :02/24/040/00163/AM11/	Lic.No/Date:0210152211 16.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 08.02.2011 as under:- 1. 1 . Import items from Sl. No. 1 to 7 may be allowed as per SION at S.No. C-1058 2 Import item at Sl. No. 8 may be allowed on net to net basis as claimed by the firm. R/A may take suitable consequential action accordingly.			

19	Case No.:19/45/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Approved
	HQ File :01/81/050/00496/AM11/	RLA File :02/24/040/00156/AM11/	Lic.No/Date:0210152210 16.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 08.02.2011 as under:- 2. 1 . Import items from Sl. No. 1 to 7 may be allowed as per SION at S.No. C-1058 2 Import item at Sl. No. 8 may be allowed on net to net basis as claimed by the firm. R/A may take suitable consequential action accordingly.			

20	Case No.:8/45/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00485/AM11/	RLA File :34/24/040/00229/AM11/	Lic.No/Date:3410028836 20.12.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 29.03.2011.			

21	Case No.:6/45/81-ALC2/2010	Party Name:WELSPUN CORP LTD.	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00483/AM11/	RLA File :34/24/040/00235/AM11/	Lic.No/Date:3410028876 22.12.2010	Defer Date: 29.03.2011
	Decision : NC decided to refer the case to M/o Steel. The case stands deferred and to be relisted on 29.03.2011.			

22	Case No.:13/45/81-ALC2/2010	Party Name:HAMEX FUEL CELL PRIVATE LIMITED	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed

	HQ File :01/81/050/00490/AM11/	RLA File :31/24/040/00196/AM11/	Lic.No/Date:3110046165 28.12.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 29.03.2011.			
23	Case No.:18/45/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00495/AM11/	RLA File :08/24/040/00175/AM11/	Lic.No/Date:0810095028 28.12.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 29.03.2011.			
24	Case No.:27/45/81-ALC2/2010	Party Name:PRAVIN CHHAPERIA MR(PROP/M/S.CHHAPERIA INTL CO)	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Approved
	HQ File :01/81/050/00504/AM11/	RLA File :07/24/040/00395/AM11/	Lic.No/Date:0710076340 29.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 08.02.2011 as under:- 1. Words “Width 6 mm to 80 mm” may be suffixed with the description of Export product. 2. Words “Width 1000 mm or above ” may be suffixed with the description of import item. 3. Quantity of import item may be allowed as applied for i.e 40 MT inclusive of a wastage of 2 %. R/A may take suitable consequential action accordingly.			
25	Case No.:30/45/81-ALC2/2010	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00507/AM11/	RLA File :04/24/040/00253/AM11/	Lic.No/Date:0410120241 29.12.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 29.03.2011.			
26	Case No.:14/45/81-ALC2/2010	Party Name:PAVITHRA TOOLINGS	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00491/AM11/	RLA File :07/24/040/00399/AM11/	Lic.No/Date:0710076489 04.01.2011	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 29.03.2011.			
27	Case No.:15/45/81-ALC2/2010	Party Name:PAVITHRA TOOLINGS	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed

	HQ File :01/81/050/00492/AM11/	RLA File :07/24/040/00398/AM11/	Lic.No/Date:0710076490 04.01.2011	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 29.03.2011.			

28	Case No.:1/45/81-ALC2/2010	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00478/AM11/	RLA File :04/24/040/00229/AM11/	Lic.No/Date:0410120795 18.01.2011	Defer Date: 29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.			

29	Case No.:2/45/81-ALC2/2010	Party Name:MEHTA TUBES LIMITED	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00479/AM11/	RLA File :03/95/040/00752/AM11/	Lic.No/Date:0310611806 19.01.2011	Defer Date: 29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.			

30	Case No.:3/45/81-ALC2/2010	Party Name:KDDL LTD.,	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00480/AM11/	RLA File :07/24/040/00420/AM11/	Lic.No/Date:0710076810 19.01.2011	Defer Date: 29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.			

31	Case No.:20/45/81-ALC2/2010	Party Name:ATUL ELECTRO FORMERS LTD	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00497/AM11/	RLA File :31/24/040/00189/AM11/	Lic.No/Date:3110046519 20.01.2011	Defer Date: 29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.			

32	Case No.:21/45/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00498/AM11/	RLA File :07/24/040/00419/AM11/	Lic.No/Date:0710076832 20.01.2011	Defer Date: 29.03.2011

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.

33	Case No.:23/45/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00500/AM11/	RLA File :22/24/040/00086/AM11/	Lic.No/Date:2210010882 21.01.2011	Defer Date: 29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.			

34	Case No.:24/45/81-ALC2/2010	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00501/AM11/	RLA File :31/24/040/00232/AM11/	Lic.No/Date:3110046554 21.01.2011	Defer Date: 29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.			

35	Case No.:35/45/81-ALC2/2010	Party Name:KDDL LTD.,	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00512/AM11/	RLA File :07/24/040/00418/AM11/	Lic.No/Date:0710076881 24.01.2011	Defer Date: 29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.			

36	Case No.:36/45/81-ALC2/2010	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00513/AM11/	RLA File :13/24/040/00031/AM11/	Lic.No/Date:1310034454 25.01.2011	Defer Date: 29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.			

37	Case No.:37/45/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00514/AM11/	RLA File :05/24/040/00350/AM11/	Lic.No/Date:0510282431 27.01.2011	Defer Date: 29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding			

the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.

38	Case No.:38/45/81-ALC2/2010	Party Name:VUPPALA MRITHA MAGNETIC COMPONENTS LTD	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00515/AM11/	RLA File :09/24/040/00436/AM11/	Lic.No/Date:0910045281 27.01.2011	Defer Date: 29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.			

39	Case No.:1/46/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:46/81-ALC2/2010 08.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00516/AM11/	RLA File :07/24/040/00402/AM11/	Lic.No/Date:0710076994 28.01.2011	Defer Date: 29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.			

PART – AR – FRESH

Case No. AR- 78	M/S Codina Metalic Pvt. Ltd., Chennai
Meeting No.46/81	F.No.01/81/50/410/AM10/DES-II
Dated : 08.02.2011	Advance License No.0410110392 dt.23.12.2009
	RLA F.No.04/24/40/0239/AM10

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 29.03.2011.

Case No. AR- 79	M/S ITP Infotech Pvt. Ltd., New Delhi
Meeting No.46/81	F.No.01/81/50/150/AM10/DES-II
Dated : 08.02.2011	Advance License No.0510247502 dt.11.08.2009
	RLA F.No.05/23/40/0006/AM10

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 08.02.2011 as under:-

1. Quantity of export product at Sl. No.1 i.e. Coil assemblies may be corrected as 10,00,000 Nos.
2. Net weights of export products at Sl. No. 1 & 2 may be specified as 57250 Kgs. & 1980 Kgs. respectively.
3. Quantity of import item at Sl. No. 1 may be allowed as 50500 Kgs. inclusive of 1% wastage.

- 4. Quantity of import item at S.No.2 may be allowed as applied for i.e. 487200 Meters inclusive of 1.5% wastage.**
- 5. Quantities of import items at S.No.3 & 4 may be allowed as 30,00,000 Nos. & 10,00,000 Nos. respectively on net to net basis.**
- 6. Quantities of import items at S.No.5 & 6 may be allowed as applied for i.e. 121800 Meters & 292320 Meters respectively inclusive of 1.5% wastage.**
- 7. Quantities of import items at S.No.7 & 8 may be allowed as 18,00,000 Nos. & 6,00,000 Nos. respectively on net to net basis.**
- 8. Quantity of import item at S.No.9 may be allowed as applied for i.e. 73080 Meters inclusive of 1.5 % wastage**

R/A may take suitable consequential action accordingly.
